

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 134(ND)/2011
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President



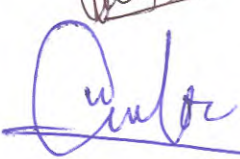

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017


NAME OF THE COMPANY: M/s. KSK Energy Company Pvt. Ltd.
Vs.
M/s. Athena Projects Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1)	TARUN JOHRI ANIKIT SAINI	ADVOCATE ADVOCATE	Respondent 2, 8, 15	
2)	R. SANKARANARAYANAN, BINA GUPTA Adv. Abhay Anand Jena Surbhi Kapoor	SENIOR ADVOCATE Adv. Jena Kapoor	} Petitioner	
3)	Anumeha Verma			
4)	NITISH GUPTA, Adv.		Respondent No. 7 (PTC India)	
5)	AJAY TETPAL, Adv.		Respondent No. 3, 5	





Contd.

ORDER

A letter for adjournment has been circulated on behalf of the Respondent Nos. 1 & 4 on account of indisposition.

In view thereof, hearing is deferred to 3rd and 4th May, 2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.3.2017